

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/1241/2021



This the 17<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Mohd. Hafiz, Aged about 47 years, S/o Mohd. Ali, R/o Chuchot Tokma Leh, Pin Code 194101.
2. Tsering Angchok, Aged about 49 years, S/o Tsering Gyalosm, R/o Stok, Leh, Pin Code – 194101.

.....Applicants.

Advocate: Mr. Syed Sajad Geelani

**Versus**

1. U.T. of Ladakh through Secretary to CAPD, Assistant Leh 194101.
2. Deputy Commissioner (CEO LAHDC) – 194101.
3. Director, CAPD, Leh – 194101.
4. Assistant Director, CAPD, Leh - 194101.

.....Respondents

Advocate:- Mr. Amit Gupta, AAG

## **ORDER [O R A L]**

### **Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

Learned counsel for the applicants submits that for redressal of their grievance, the applicants have already preferred a representation dated 06.01.2021 (Annexure A-9) before the Secretary to Government, U.T of J&K, Ladakh, copy of which has been annexed at Annexure A-9 to the OA. Learned counsel for the applicants has fairly submitted that the applicants would be satisfied, if a direction is given to the Secretary to Government, U.T of J&K, Ladakh to consider and decide their representation at Annexure A-9 in a time bound manner. He further submits that while deciding the representation, the present OA may also be treated as a representation of the applicants.

2. Learned counsel appearing on behalf of the respondents seeks time to file counter affidavit.

3. However, looking to the submissions made by the learned counsel for the applicants, there is no need to call for counter from the respondents and the OA can be disposed off at the admission stage itself.

4. Accordingly, the O.A. is disposed off with a direction to the Secretary to Government, U.T of J&K, Ladakh to decide the representation of the applicants dated 06.01.2021 (Annexure A-9 of OA)

within a period of two months from the date of receipt of certified copy of this order. While deciding the representation, this OA may also be treated as a part of the representation of the applicants. The order so passed shall be communicated to the applicants forthwith.

5. No order as to costs.

6. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Anand...